

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-587(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubbers Co. Pvt. Ltd. Applicant

v.

Sumeru Processors Pvt. Ltd. Respondent

Order under Section 7 of IBC, 2016

Order delivered on 13.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant: Mr. G.K. Jain, Chartered Accountant

For the Respondent: Mr. Narendra M. Sharma & Mr. Aditya Singh,
Advocates

ORDER

Let the reply be filed within two weeks with a copy in advance to the other side.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for arguments on 18.07.2018.

- Sd/-

(M.M.KUMAR)
PRESIDENT

- Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

13.06.2018
VINEET